

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,  
J A I P U R.

O.A. No. : 1104/1992

Date of order : 17.11.92

C.L.TOMAR .... Applicant.

Mr.J.K.Kaushik .... Counsel for the applicant.

VERSUS

UNION OF INDIA & ORS... Respondents.

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THE HON'BLE MR.GOPAL KRISHNA, JUDL. MEMBER :-

Applicant Shri C.L.Tomar has filed this application under Section 19 of the Administrative Tribunals Act, 1985, challenging his transfer from Idgah, (Kota Division) to Bhavnagar Division on the post of Inspector of Works, Grade-I in the same pay-scale.

The contentions of the applicant are that during a period of less than one year he has been transferred several times from one place to another and the present transfer order was issued due to a complaint dated 5.1.1992 (Annexure-A/7) made by the applicant in his capacity as an Inspector of Works against the Assistant Engineer and the Senior Divisional Engineer (S), Western Railsay, Kota Division, Kota. The impugned order was issued on 20.10.92. The learned Counsel for the applicant has submitted that the applicant has not yet been relieved from Idgah (Kota Division). The learned counsel for the applicant has drawn my attention to the representation dated 2.11.1992 Annexure-A/9 made by the applicant to the concerned authority regarding his transfer to the Bhavnagar Division. The learned counsel for the applicant has conceded that the present representation has not been disposed of till date. In the circumstances I do not consider it necessary to examine the merits of this case at this stage. The present O.A. is, therefore, disposed of with the following directions :-

C.Kwale

1. The respondents nos. 2 and 3 are directed to dispose of the representation already made by the applicant on 2.11.1992 with due sympathy through a speaking order in accordance with rules, instructions and guidelines on the subject within a month of the receipt of a copy of this order.
2. The applicant shall be at liberty to file a fresh O.A., if so advised, after a decision has been taken by the respondents on his representation.

Parties shall bear their own costs.

GK 17-11-92  
(GOPAL KRISHNA)  
Judl. Member.

Shashi/